

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Shri R.Krishnamoorthy, Member
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member

**I.A.No. 44/2009 in
Petition No.196/2009**

In the matter of

Approval of incentive based on availability of transmission system of Eastern Region for the year 2008-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Limited, Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri Rakesh Prasad, PGCIL

**ORDER
(DATE OF HEARING: 22.10.2009)**

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system of Eastern Region for the year 2008-09 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2008-09 as per the following details:

S. No.	Transmission System Elements	Pro-rata equity (Rs. in lakh)	Availability in %	Incentive claimed (Rs. in lakh)
1.	Intra-regional AC transmission system AC transmission system of Eastern Region	122029.19	99.74	2123.31
2.	Inter-Regional AC System Inter-regional (Eastern-North Eastern Region)	3525.30	99.77	62.40
3.	Bilateral JSEB Transmission System LILO of Patratu-Hatia-Chadil D/C transmission lines at Ranchi	270.35	99.87	5.06
	Total			2190.77

2. The respondents may file their reply to the petition.

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3. This interlocutory application has been filed for an ad interim order to permit the petitioner to realize incentive based on availability of transmission system as claimed in the main petition.

4. I.A. heard after notice to the respondents. None appeared on behalf of the respondents.

5. We direct that the petitioner, as an interim measure, shall be paid 90% of the incentive claimed in the main petition. The provisional incentive shall be shared by the beneficiaries in the Eastern Region, in proportion of the transmission charges shared by them in the region.

6. With this order, I.A .stands disposed of. The main petition shall be listed for hearing after finalization of tariff of the transmission assets commissioned during 2008-09.

Sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(R.KRISHNAMOORTHY)
MEMBER

New Delhi dated the 22nd October 2009